

FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of URAL INDIA LIMITED

Relevant Particulars	
1. Name of Corporate Debtor	URAL INDIA LIMITED
2. Date of incorporation of Corporate Debtor	02/04/2003
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies -Kolkata Ministry of Corporate Affairs
4. Corporate Identity Number / Limited Liability identification number of corporate debtor	U50200WB2003PLC096006
5. Address of the registered office and principal office (if any) of corporate debtor	Address of Registered Office : 1, AUCKLAND PLACE KOLKATA -700017, West Bengal
6. Insolvency commencement date in respect of Corporate Debtor	15.10.2019 (As per the Order of the Hon'ble National Company Law Tribunal, Kolkata Bench dated 15.10.2019 in CP (IB) No-480/KB/2018 – ALLAHABAD BANK vs URAL INDIA LIMITED)
7. Estimated date of closure of insolvency resolution process	12.04.2020 (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name : Saurabh Basu Registration No. : IBBI/IPA-002/IP-N00319/2017-2018/10924
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Alapan Apartment,3rd Floor, 10/6/2 Raja Rammohan Roy Road Kolkata-700008 Email: pcs.saurabhbasu@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Alapan Apartment,3rd Floor, 10/6/2 Raja Rammohan Roy Road Kolkata-700008 Email : irpurall@gmail.com

Saurabh Basu
Insolvency Professional.

IP Reg. No. IBBI/IPA-002/
IP-N 00319/2017-18/10924

11. Last date for submission of claims	20.12.2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names of each class)	N.A.
14. (a) relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Address: Same as point no. 10

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a Corporate Insolvency Resolution Process of "URAL INDIA LIMITED" on 15/10/2019.

The creditors of "URAL INDIA LIMITED" are hereby called upon to submit their claims with proof on or before 23.12.2019 to the Interim Resolution Professional at the address mentioned against Entry No 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means

Submission of false or misleading proofs of claim shall attract penalties.

Saurabh Basu
Insolvency Professional
IP Reg No: IBBI/IPA-002/
IP-00319/2017-18/10924
Sd/ CS Saurabh Basu
(Interim Resolution Professional)
Registration No: IBBI/IPA-002/IP-N00319/2017-2018/10924

Date: 06.12.2019

Place: Kolkata